

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 19
(IB)-392(PB)/2019

IN THE MATTER OF:

Mrs. Jasleen Kaur Papneja
Vs.
Raheja Developers Ltd.

.... Petitioner/Applicant
.... Respondent

Order Under Section 9 of Insolvency and Bankruptcy Code, 2016

Order delivered on 30.11.2022

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Vijay Kaundal, Adv. Nitish K. Sharma, Adv.
Nandini Aishwarya

ORDER

CA-1422/2020

Due to paucity of time, we are inclined to adjourn the matter for physical hearing on 13.01.2023.

In the meanwhile, pleadings be completed and the hard copies be filed by the next date of hearing.



(RAMALINGAM SUDHAKAR)
PRESIDENT



(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)